

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
W.P.(T) No. 3228 of 2021**

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M/s. Pali Hill Breweries Private Limited ..... .. Petitioner

Versus

State of Jharkhand & Ors. .... .. Respondents

**With  
W.P.(T) No. 3374 of 2021**

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M/s. Brahmaputra Metalics Limited ..... .. Petitioner

Versus

State of Jharkhand & Ors. .... .. Respondents

**With  
W.P.(T) No. 3499 of 2021**

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M/s. Ramkrishna Forgings Limited ..... .. Petitioner

Versus

State of Jharkhand & Ors. .... .. Respondents

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**CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

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For the Petitioners : Mr. M.S. Mittal, Sr. Advocate

For the State : Mr. Sachin Kumar, AAG-II

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**Oral Order  
05/ Dated 28.09.2021**

Heard in part.

Put up these cases on 02.11.2021 at 2:15 P.M, so that a detailed counter affidavit is filed on behalf of the State meeting the issues raised in the matter regarding the validity of the amendment drawn in Sections 2 & 3 of the Electricity Duty Act, 1948.

In the meantime, counter affidavit must be filed after serving a copy upon the writ petitioners well in advance.

Let these cases be listed alongwith W.P.(T) No.3734 of 2021.

**(Dr. Ravi Ranjan, C.J.)**

**(Sujit Narayan Prasad, J.)**